



Legislative Assembly of Goa

**The Goa, Daman and Diu Marine
Fishing Regulation (Amendment)**

Bill, 2000

(Bill No. 31 of 2000)

(As passed by the Legislative Assembly of Goa)

**GOA LEGISLATIVE ASSEMBLY SECRETARIAT,
PORVORIM,
JULY, 2000.**

The Goa, Daman and Diu Marine Fishing
Regulation (Amendment) Bill, 2000

(Bill No. 31 of 2000)

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BILL

*further to amend the Goa, Daman and Diu Marine
Fishing Regulation Act, 1980 [Act No. 3 of 1981].*

Be it enacted by the Legislative Assembly of
Goa in the fifty-first year of the Republic of India
as follows:—

1. *Short title and commencement:*— (1) This Act
may be called the Goa, Daman and Diu Marine
Fishing Regulation (Amendment) Act, 2000.

(2) It shall come into force at once.

2. *Amendment of Section 4:*— (1) In sub-section
(2) of section 4 of the Goa, Daman and Diu Marine
Fishing Regulation Act, 1980 (hereinafter referred
to as principal Act), clause (b) thereof shall be
omitted; and

(2) after sub-section (2), the following shall be
inserted:—

“(3) With a view to conserving fish and
regulating fishing on a scientific basis,—

(a) fishing by means of trawl nets, purse-
seine nets, gill nets, etc. with mechanised

fishing vessels and motorised fishing crafts, in the specified area along and on sea coast of the State of Goa declared as such by the Government of Goa by notifications issued earlier or that may be issued in future, shall be prohibited;

(b) further, fishing by means of mechanised fishing vessels beyond the specified area declared by the Government of Goa as aforesaid, and upto the territorial water limits along the sea coast of the State of Goa shall be prohibited from 1st June to 24th July every year; and

(c) further, catching of juveniles of fishes such as mackerels, sardines, etc., in the specified areas and territorial waters along the sea coast of the State of Goa, as referred to above, shall be prohibited throughout the year.

Explanation:— "Mechanised fishing vessels" means a ship or boat fitted with mechanical means of propulsion which is engaged in sea fishing and includes a country craft and canoe fitted with inboard or outboard motor engaged in sea fishing.

3. *Insertion of Section 27A:*— In the principal Act, after Section 27, the following section shall be inserted:—

"27A *Bar on jurisdiction of courts:*— Notwithstanding anything contained in any law, notification, order or decree of a court or any

other authority and notwithstanding the proceedings in any court, tribunal or any other authority, no court, tribunal or any other authority shall have jurisdiction in respect of matters contained in sub-section (3) of section 4 of this Act."
